

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 331/SM/2013

Subject : Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission license and other related matters) Regulations, 2009.

Date of hearing : 15.4.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Smt. Neerja Mathur, Member (EO)

Respondents : Raichur Sholapur Transmission Company Limited and others.

Parties present : Shri G. Sai Kumar, Advocate, RSTCL
Shri Raheel Kohli, Advocate, RSTCL
Shri Birender Kumar Singh, RSTCL
Shri A.K. Vaish, CTU

Record of Proceedings

Learned counsel for the respondents placed on record the progress report of the works relating to 765 kV S/C Raichur- Sholapur transmission line and submitted as under:

- (a) The pace of work was affected as the police protection provided by local administration has been withdrawn due to Lok Sabha election. The respondent still managed to work on 26 kms without police protection wherever possible.
- (b) 3 towers would be completed by 20.4.2014 and tower at pile location would be completed by 20.5.2014.
- (c) Delay was due to inclined bed of rock which hindered the progress of drilling of 8 piles. This situation was not expected and even after taking design clearance, the respondent still had to dig 2 meters in rock to go to the depth of 11 meters which had to be done with due care due to hardness in rock and unusual heat resulting in breakage of drilling plates/machines.
- (d) The erection of 3 towers was delayed due to theft of 25 ton tower material at the beginning of erection period by unknown persons. However, fresh material has been procured for the purpose.

2. Learned counsel for the respondent submitted that respondent has intensified its efforts to complete the project as early as possible and the COD of transmission line will be achieved by 20.5.2014.

3. The Commission directed the respondent to file the progress report on affidavit by 21.5.2014.

4. The petition shall be listed for hearing on 22.5.2014 for directions.

By order of the Commission

**sd/-
(T. Rout)
Chief (Law)**